ITEM NO.31 COURT NO.2 SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 12801/2022

(Arising out of impugned final judgment and order dated 30-09-2022 in CRAD-653-DB-2017 (O&M) passed by the High Court Of Punjab & Haryana At Chandigarh)

KARAN Petitioner(s)

VERSUS

THE STATE OF HARYANA Respondent(s)

IA No. 40553/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH
SLP(Crl) No. 48/2023 (II-B)
IA NO. 38381/2023- BAIL
IA NO. 38383/2023-EXEMPTION FROM FILING OT
IA NO. 39174/2023-PERMISSION TO FILE ADDL. DOCUMENTS

Date : 10-04-2023 These matters were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) **Mr. Mukul Rohatgi, Sr. Adv.**
Ms. Hetu Arora Sethi, AOR
Ms. Lalit Mohini Bhat, Adv.
Mr. K Parmeshwar, Adv.
Mr. Siddarth Agarwal, Adv.
Mr. Anirudha Bhat, Adv.
Ms. Saumya Tandon, Adv.
Mr. Rahul Jain, Adv.
Mr. Abhimanyu Verma, Adv.

Mr. Siddharth Luthra, Sr. Adv.
Mr. Abhimanyu Tewari, AOR
Ms. Eliza Bar, Adv.
Mr. Siddhant Saroha, Adv.
Mr. Pankaj Singhal, Adv.

For Respondent(s) **Mr. Prateek Som, A.A.G.**
Ms. Arani Mukherjee, Adv.
Mr. Samar Vijay Singh, AOR
Ms. Amrita Verma, Adv.
Mr. Aditya Shukla, Adv.

Signature Not Verified
Digitally signed by Charanjeet Kaur
Date: 2023.04.10 17:06:09 IST
Reason:

UPON hearing the counsel the Court made the following

O R D E R

Applications for permission to file additional documents/facts/annexures and exemption from filing OT are allowed.

On hearing learned counsel for parties, leave granted limited to the aspect on which notice was issued on 09.01.2023.

Learned counsel for the parties to file short synopsis running into not more than three pages each.

List on regular Board in the week commencing 13.09.2023.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)